

IIIT and IIITA in Gujarat

***485. SHRI VIJAYKUMAR RUPANI:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Planning Commission has recommended the setting up of the Indian Institute of Information Technology (IIIT) and the Indian Institute of Information Technology Academy (IIITA) in Gujarat;

(b) if so, by when these institutes would be established; and

(c) what would be the contribution of the State and the Central Government for these institutes?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH):

(a) to (c) The Planning Commission has not made any specific recommendation in regard to the location of any Indian Institute of Information Technology (IIIT) or an IIIT Academy in any particular State or in Gujarat. However, a proposal to set up new Indian Institutes of Information Technology (IIITs) under Public Private Partnership (PPP) mode is under consideration of the Government. The details in this regard are being worked out.

Policy for minimum use of renewable energy

***486. SHRI T.T.V. DHINAKARAN:** Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether it is a fact that there is no policy for compulsory use of minimum quantity of renewable energy;

(b) if so, whether Government proposes to frame such a policy;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) to (d) Yes, Sir. However, under the Electricity Act 2003, the National Electricity Policy 2005 and the Tariff Policy 2006, it is obligatory upon State Electricity Regulatory Commissions to fix a certain percentage for purchase of power from renewable energy sources in the area of a distribution licensee. Such percentage is termed as Renewable Purchase Obligation. Accordingly, regulators in several States have issued Orders for Renewable Purchase Obligation varying from 1% to 10%. The details are given in the enclosed Statement.

Statement***Renewable purchase obligations fixed by SERCS in different States***

S. No.	State	Date of issue of order	RPO (per annum)
1	Andhra Pradesh	27-09-2005	5%
2	Gujarat	11-08-2006	2%